

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1558**

**TO BE ANSWERED ON THE 20TH SEPTEMBER, 2020/ BHADRAPADA
29, 1942 (SAKA)**

COMPENSATION TO FAMILIES OF DECEASED CAPFs PERSONNEL

1558. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of paramilitary personnel have sacrificed their lives for the Nation during the last few years;

(b) if so, the number of personnel who died during the last three years in each Central Armed Police Forces such as CRPF, BSF, etc;

(c) whether it is also a fact that the Government is considering to provide more compensation to the families of the paramilitary personnel who died in the line of duty; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The number of Central Armed Police Forces and Assam Rifles personnel who sacrificed their lives for the Nation during the last three years (August, 2017 to July, 2020) is as under:-

Name of Force	Nos
CRPF	119
BSF	51
CISF	07
ITBP	244
SSB	06
AR	19

(c) & (d): The details of admissible benefits which are provided to the Next of Kin (NoK) of such Central Armed Police Force and Assam Rifles personnel who die in the line of duty is given at Annexure.

Benefits to the Next of Kin (NoK) of Central Armed Police Forces (CAPFs) personnel who are killed on duty:

(i) **Central Ex-gratia:** The Central ex-gratia lump-sum compensation has been enhanced with effect from 01/01/2016 from Rs. 15 lakh to Rs. 35 lakh for death on active duty and from Rs. 10 lakh to Rs. 25 lakh for death on duty, as the case may be, to the NoK of the deceased CAPF & AR personnel.

(ii) **Extra Ordinary Pension:** The NoK of the deceased are entitled to get Liberalized Family Pension (i.e. last pay drawn) under Central Civil Service (Extra Ordinary Pension) Rules, 1939.

(iii) **Service Benefits:** All service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF) etc. are admissible.

(iv) **Force Level Welfare Schemes:** Each of the force has evolved / set up force level welfare schemes for the employees/ Jawans such as Benevolent Funds, Financial Assistance/Scholarship to the children for education and Financial Assistance for daughter's/sister's marriage etc.

(v) **Funds from 'Bharat Ke Veer':** 'Bharat ke Veer' is an online portal which enables people to donate voluntarily to the NoKs of CAPF personnel who sacrifice their lives. Such contributions are made directly to the accounts of NoKs online. In addition, funds received in Bharat Ke Veer corpus are also distributed to the NoKs of such personnel.

(vi) **'Operation Casualty Certificate':** The CAPFs personnel killed in action get 'Operational Casualty Certificate' on the line of 'Battle Casualty Certificate' as available to Armed Forces. NoKs are entitled to certain benefits viz Air and Rail travel fare concession and allotment of Oil Product Agencies etc on the line of benefits that NoKs of the Defence personnel get on being conferred 'Battle Casualty Certificate'.

(vii) **Prime Minister Scholarship Scheme (PMSS):** Under PMSS, an amount Rs.2250/- per month for girls and Rs.2000/- per month for boys is released to the wards of serving / Ex-CAPFs, AR and National Security Guard (NSG) personnel. The amount of Scholarship has now been increased from Rs. 2000/- per month to Rs. 2500/- per month for boys and from 2250/- per month to Rs.3000/- per month for girls from the academic year 2019-2020 onwards.

(viii) **Provision of Ex-gratia compensation by the States/UTs:** Many States/Union Territories have also made provision to pay compensation /assistance to NoKs as per their rules.
